

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:762  
ANSWERED ON:24.07.2015  
Mixing Fruit Juice in Soft Drinks  
Singh Dr. Bhola

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has issued any directions/instructions for mixing fruit juice in soft drinks being sold across the country;
- (b) if so, the details thereof along with the likely benefits of the said move; and
- (c) the steps taken/being taken by the Government to ensure strict compliance of the said directions by the soft drink manufacturers in the country?

**Answer**

(a) & (b): While the Government has not issued any guidelines/instructions for mixing fruit juice in soft drinks being sold across the country, the Food Safety and Standards Authority of India (FSSAI) has specified standards for Carbonated Fruit Beverages or Fruit Drinks in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 as amended from time to time.

The standards laid down by the FSSAI inter alia stipulate that the product shall meet the following requirements;

- (1) Total Soluble solids (m/m) – Not less than 10%
- (2) Fruit content (m/m)
  - (i) Lime or Lemon Juice – not less than 5%
  - (ii) Other fruits – not less than 10 %

(c): The enforcement of the Food Safety and Standards Act is with the State Governments and action, as required to enforce the quality and standards, is taken by the State Governments from time to time.